

(1)

Per Tribunal

Fixed for AH  
on 11.1.96 1.2.96

N.D.

DS  
11.1.96

S-1

for Dy Registrar

Dated 11.1.96

GD ✓  
11.1.96

Dated: 1.2.1996 Sl. No. 11

Heard the applicant in person. He has filed this OA. for a direction to the respondents to step up the pay of the applicant with that of his junior. The applicant has made a representation dated 8.8.1994 to the Chairman, Telecom Commission, Deptt. of Telecommunication, New Delhi, which has not yet been disposed of. We direct the respondents to dispose of the representation of the applicant within a period of three months from the date of receipt of a copy of this order. The OA. stands disposed of.

*B.S. Hegde*  
(B.S. HEGDE)  
M. (J)

Mr. K. M.  
Order/Judgement despatched  
to Applicant/Respondent (s)  
on 6/12/96

Per Tribunal

Date: 21/6/96

Applicant in person by Mr.

Advocate / Respondent by Mr.

Desist. for Ward & Son

The matter adjourned to 19/8/96

for order on 20/8/96

*K. M.*  
Dy. Registrar

C.P NO 53/96  
Fixed for order  
on 21.6.96

N.D.  
56.

Reply of Respondent  
sec - on 21/2/97

18

## Per Tribunal

Match

31(34)

### Additional References

ABSTRACTS IN ECOLOGY

... and reported by some Kilkenny  
Gentry. This is a fact.

Concert for War of the  
Worlds, 12/1/1917

The Plaintiff returned to 1376 (697)

For Subs as cl  
BOSTON PUBLIC LIBRARY

By. Registrar

Dated: 13.6.97 (43)

Applicant or person. Sh. P.M.  
is respondent.

Pradhan, counsel for the respondents

During the course of hearing, the learned Counsel for the respondent submits that the pending representation of the applicant has been disposed of on 22-4-96. Copy of which has been annexed to the reply to C.P. In the circumstances C.P. does not survive. Accordingly C.P. is discharged.

McCollester

(M. R. Solhattar)

$$m(A)$$

Brigd

(B. S. Hegde)

$\eta(s)$

order/Judgement despatched  
to Applicant/Respondent (s)  
on 20/6/97

24/6/97

CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Review Petition No. 72/97 in  
Original Application No. 17/96

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Hon'ble Shri M.R. Kolhatkar, Member (A)

S.Srinivasa Murthy

... Applicant.

V/s.

Union of India and others.

... Respondents.

Tribunal's order on Review Petition by Circulation

( Per Shri B.S. Hegde, Member (J) )

Dated: 22.8.97

The applicant has filed the Review Petition against the order of the Tribunal dated 1.2.96. After the disposal of the O.A. the applicant has filed C.P. 53/96 which was disposed of on 13.6.97.

Under Rule 17 of the CAT Procedure Rules, the Review Petition can be entertained if it is filed within 30 days from the date of receipt of the order sought to be reviewed. In the instant case the O.A. was disposed of on 1.2.96 and the Review Petition was filed on 25.7.97 after a lapse of more than one year. It is stated that the Review application has sent by post which was received on 25.7.97.

Firstly, the review application is barred by time. Secondly the applicant has not made out any case for review in terms of order 47 Rule 1 of CPC.

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In the result, we are of the view, that  
there is no merit in the Review Petition. Accordingly  
the Review Petition is dismissed by circulation.

MR Kolhatkar

(M.R. Kolhatkar)  
Member (A)

B.S. Hegde

(B.S. Hegde)  
Member (J)

NS

order/Judgement despatched  
to <sup>Applicant/</sup> Respondent(s)  
on 29/8/97  
G  
29/9/97